

**Bail Appl. No. 902/2020
FIR No. 210/2020
PS : Sarai Rohilla
U/s : 186/353/307/34 IPC & 27/54 Arms Act
State Vs. Mohd. Ashqin**

02.09.2020

At 02.30: AM

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Suraj Prakash, Ld. Counsel for the applicant/ accused.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Medical report has been sent in by the Jail Superintendent concerned. Copy supplied to Ld Counsel for applicant/accused.

At request, put up on **09.09.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/02/09/2020(k)**

**Bail Appl. No. 914/2020
FIR No. 84/19
PS : I.P. Estate
U/s : 420/468/471/120B IPC
Shakir Vs State**

02.09.2020

At 12:35 PM

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Narender Prabhkar, Ld. Counsel for the applicant/
accused.
Sh. Puneet Jain, Ld. Counsel for the complainant.
IO Insp. Ashok Kumar, PS Lahori Gate is present.**

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply filed by the IO has been perused. Submissions heard at length.

Admittedly, the Assignment Deed referred to in the FIR was executed by the father (namely Mohd. Akhtar) of the present applicant/ accused in favour of Complainant Suman Jain. Apart from the alleged oral inducements made by the applicant/ accused to the complainant before the execution of the said Assignment Deed, the only role attributed to the present applicant/ accused is that he issued an "NOC" in favour of his father Mohd. Akhtar to the effect that he (applicant/ accused) has no objection to any transaction which his father does/has with the complainant with respect to the land mentioned in the

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Assignment Deed. IO submits that initially process U/s 82 CrPC was got issued against the applicant/ accused, but the applicant/ accused was granted interim protection vide order dated 06.03.2020 by the Ld. ASJ on duty. Admittedly, the interim protection granted vide the said order continued till 22.05.2020, on which the date the bail application of the applicant/ accused was dismissed-in-default by the Ld. ASJ on duty. It has been submitted on behalf of the applicant/accused that none could appear on the said date due to Lock-down.

Without going into the merits of this case or of the legal effect of "NOC" mentioned above; rather in view of the observations made by the Ld. ASJ on duty in his order dated 06-03-2020 (referred above) and in view of the admitted fact that the main accused Mohd. Akhtar is enjoying interim protection by virtue of an order passed by the Hon'ble High Court of Delhi, it is directed that no coercive action be taken against the applicant/ accused **Shakir** till next date of hearing. However, it is clarified that the applicant/ accused shall join the investigation as and when so directed by the IO, shall co-operate in the investigation, shall not abscond and shall share his working mobile number with the IO.

IO has reported orally that the applicant/ accused could not be interrogated till date on account of the prevailing COVID-19 pandemic. IO further submits that the applicant/ accused is not available at his address. He

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--3- **FIR No. 84/19**
Shakir Vs State

prays that a date & time may be fixed for applicant/accused to join investigation. In the facts & circumstances, it is directed that the applicant/accused Shakir shall join the investigation on **05.09.2020 at 12:00 noon.**

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/02/09/2020(k)

**Bail Appl. No. 957/2020
FIR No. 42/2020
PS : Prasad Nagar
U/s : 394/34 IPC
State Vs. Hariya @ Hari Chand**

02.09.2020

At 11:25 AM

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Gajender Kumar Chauhan, Ld. Counsel for the applicant/
accused.**

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Report filed by the Jail Superintendent concerned has been perused. Copy thereof has been supplied to the Ld. Counsel for the applicant/accused.

At request, matter stands adjourned for **07.09.2020**. Jail Superintendent concerned is again directed to send a fresh medical report of the applicant/accused on or before next date of hearing. Copy of this order be sent to Jail Superintendent concerned.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/02/09/2020(k)**

**M Appl. No. 89/2020
FIR No. 255/19
PS : Prasad Nagar
State Vs. Amresh Mishra**

02.09.2020

At 11:30 AM

This is an application moved on behalf of the applicant Amresh Mishra whereby a request has been made for calling TCR and civil case status report.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
None for the applicant/ accused.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Ld. Counsel for the applicant has not joined the proceedings till now.

In these circumstances, the present application be put up alongwith the bail application, if any, on **11.09.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/02/09/2020(k)**

**Bail Appl. No. 1060/2020
FIR No. 295/2020
PS : Karol Bagh
U/s : 380/457 IPC
State Vs. Rajbir Singh Chauhan**

**02.09.2020
At 11:05 AM**

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused Rajbir Singh Chauhan for grant of bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Himanshu, Ld. Counsel for the applicant/ accused.
IO SI Shri Narayan Ojha, (No. D-5368, PS Karol Bagh) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present bail application. Accordingly, the present bail application stands dismissed as withdrawn. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/02/09/2020(k)**

**Bail Appl. No. 1061/2020
FIR No. 45/2020
PS : Prasad Nagar
U/s : 380/457 IPC
State Vs. Rajbir Singh Chauhan**

**02.09.2020
At 11:05 AM**

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused Rajbir Singh Chauhan for grant of bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Himanshu, Ld. Counsel for the applicant/ accused.
IO SI Sanjay Kumar, (No. D-5999, PS Prasad Nagar) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present bail application. Accordingly, the present bail application stands dismissed as withdrawn. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/02/09/2020(k)**

**Bail Appl. No. 83/2020
e-FIR No. 12016/2020
PS : Rajinder Nagar
U/s : 379/411 IPC
State Vs. Saizee**

02.09.2020

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Ajay Goswami, Ld. Counsel for the applicant/ accused.
IO ASI Brijender Kumar, (No. D-97/C , PS Rajinder Nagar) is
present.**

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present application has been taken up in pursuance to Order
No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District
& Sessions Judge (HQs), Delhi.

Record perused. Submissions heard.

In view of the submissions made by the Ld. Counsel for the
applicant/ accused as to the inability of applicant/accused to furnish a surety of
Rs. 15,000/-, the bail order dated 20.07.2020 is hereby modified to the extent
that the applicant/ accused Saizee be admitted to bail on furnishing personal
bond and surety bond in a sum of Rs. 5,000/-. The rest of the terms and
conditions contained in the said bail order shall remain as it is. The application
stands disposed of accordingly. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi
District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/02/09/2020(k)**

**Bail Appl. No. 905/2020
FIR No. 84/19
PS : I.P. Estate
U/s : 420/468/471/120B IPC
Shakir Vs State**

**02.09.2020
At 12:25 PM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Narender Prabhkar, Ld. Counsel for the applicant/
accused.**

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present bail application as a similar application was filed on behalf of the applicant/ accused after making necessary modifications/corrections and the same is also listed today. Accordingly, the present bail application stands dismissed as withdrawn. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/02/09/2020(k)**

**Bail Appl. No. 1059/2020
FIR No. 19/2020
PS : NDRS
U/s : 411/413/34 IPC
Vinod Kumar Vs. State**

02.09.2020

At 11:25 AM

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Salil Kumar Jha, Ld. Counsel for the applicant/ accused.
IO HC Jaibeer Singh, (No. D-122/Rly) is present.
The matter has been taken up through Video Conferencing by**

means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

Be put up at **4 pm** for orders.

(LOVLEEN)

**PO-MACT-02(Central),
Delhi/02/09/2020(k)**

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**FIR No. 19/2020
PS : NDRS
U/s : 411/413/34 IPC
Vinod Kumar Vs. State**

02.09.2020

At 4 pm.

**ORDER ON THE APPLICATION U/s 439 CrPC MOVED ON BEHALF OF THE
APPLICANT/ ACCUSED VINOD FOR GRANT OF BAIL**

Present : None.

Brief facts, as per the present FIR, are that the applicant/ accused and one of his accomplices were apprehended by the police at New Delhi Railway Station on the basis of suspicion. Upon apprehension, 15 stolen ATM Cards were recovered from the possession of the applicant/ accused. Police claims that the applicant/ accused and his accomplice were defrauding unsuspecting public by cloning their ATM Cards. It has been reported that the applicant/ accused is facing allegations of cloning ATM cards in an FIR registered at PS City, Bhiwani, Haryana.

Ld. Counsel for the applicant/ accused submitted that the applicant/ accused is totally innocent and all the recoveries have been planted. Ld. Counsel further submitted that the investigation is already complete qua the applicant/

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FIR No. 19/2020
PS : NDRS
Vinod Kumar Vs. State

accused and no purpose would be served by detaining him in custody any longer. It is submitted that all the witnesses are police officials and there is no chance of tampering in this case. A prayer has been made for release the applicant/ accused on bail in view of COVID-19 pandemic.

Ld. APP for the state opposes the prayer of the bail of the applicant/ accused.

This Court has considered the rival submissions. Upon a query by this Court, IO has reported orally that till date no FIR has been got registered by any of the victims with respect to the stolen ATM cards allegedly recovered from the applicant/ accused. IO has further reported that he has contacted most of the persons whose ATM cards were recovered from the possession of the applicant/ accused, but none of them is willing to come forward and join the investigation. Applicant/accused is languishing in custody since 02-08-2020. Trial is likely to take a long time to conclude on account of unabated spread of COVID-19 pandemic. Without commenting on the merits of the present case, the applicant/ accused **Vinod** is admitted to bail on furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject of following conditions :-

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FIR No. 19/2020
PS : NDRS
Vinod Kumar Vs. State

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly. A copy of this order be sent to the Jail Superintendent concerned for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/02/09/2020(k)

State Vs Pushkar Mittal

02.09.2020

Present : None.

A Letter bearing No. F:10/SCJ-10/Rohini/AS (UT)/2020/2723 dated 31/08/2020 has been received.

Let the requisite record be summoned for **03/09/2020**.

(LOVLEEN)
Link-1 to Sh. Anuj Aggarwal, Ld. ASJ (C)
PO-MACT-02(Central),
Delhi/02/09/2020(k)